

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.113
C.P.(IB)/23(AHM)2022

Order under Section 9 IBC

IN THE MATTER OF:

Devesh Ramesh Chandra Gandhi Proprietor of Phoenix
Industrial & Marine Spares
V/s
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

Order delivered on ..04/05/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

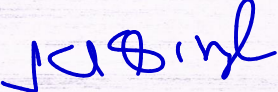
PRESENT:


For the Applicant : Ld. Adv. Mr. Vaibhav Mahnot
For the Respondent : Ld. Adv. Mr. Nidresh Gupta

ORDER

Learned Counsel for the Operational Creditor submits that matter is settled and a withdrawal memo is filed. He seeks permission to withdraw the matter.

We recorded his statement. Since the Operational Creditor seeks permission to withdraw the matter, permission is granted. Accordingly, the C.P.(IB)/23(AHM)2022 stands withdrawn and disposed of.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


MADAN B GOSAVI
MEMBER (JUDICIAL)

Rajeev